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Uttarakhand High Court

Case No: Criminal Miscellaneous Application No. 117 Of 2024

Rahul Kumar And Ors. APPELLANT

۷s

State Of Uttarakhand And

Another

Date of Decision: Dec. 11, 2024

Acts Referred:

• Indian Penal Code, 1860 - Section 323, 498A, 504, 506

Dowry Prohibition Act, 1961 - Section 3, 4

Hon'ble Judges: Pankaj Purohit, J

Bench: Single Bench

Advocate: Mohit Kumar Kashyap, Bhaskar Chandra Joshi, Rakesh Negi, Sweta Dobhal,

Shobha Mehra

Final Decision: Disposed Of

Judgement

Pankaj Purohit, J

- 1. Present C528 application has been filed by the applicants along with the compounding application (IA/1/2024) for quashing the entire proceedings of
- Crl. Case No.543 of 2021 (FIR No.51 of 2021), State v. Rahul Kumar and two others, under Sections 498-A, 323, 504 & 506 IPC and under Section
- 3/4 of the Dowry Prohibition Act pending before the Court of learned Judicial Magistrate, Jaspur, District Udham Singh Nagar.
- 2. A Co-ordinate Bench of this Court vide order dated 20.11.2024 directed the parties to the proceedings to appear before the District Legal Services

Authority, District Udham Singh Nagar on 27.11.2024 at 11:30 A.M., who, in turn, was directed to record the statements of parties and verify the

contents of the affidavits filed along with the compounding application.

- 3. The compliance report of Secretary, District Legal Services Authority, District Udham Singh Nagar dated 27.11.2024 is available on record.
- 4. From perusal of the compliance report, it is evidently clear that both the parties have entered into compromise and there is no dispute pending

between them as they have settled their disputes amicably. Parties were also duly identified before the said authority.

5. In this view of the matter, Compounding Application (IA/1/2024) is allowed. As a result, entire proceedings of Crl. Case No.543 of 2021 (FIR

No.51 of 2021), State v. Rahul Kumar and two others, under Sections 498-A, 323, 504 & 506 IPC and under Section 3/4 of the Dowry Prohibition Act

pending before the Court of learned Judicial Magistrate, Jaspur, District Udham Singh Nagar, are hereby quashed.

6. C528 petition stands disposed of accordingly.